

(2012) 09 MAD CK 0099

In the Madras High Court

Case No : Writ Petition No. 24305 of 2012 and M.P. No. 1 of 2012

Chitra Boarding and Lodging

APPELLANT

Vs

The Commissioner of Prohibition and Excise Ezhilagam
Chepauk, Chennai-600 005

RESPONDENT

Date of Decision : 05-09-2012

Acts Referred:

Citation : (2012) 09 MAD CK 0099

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : A. Jenasenan, for the Appellant; R. Ravichandran, Additional Government Pleader, for the Respondent

Final Decision : Dismissed

Judgement

Honourable Mr. Justice M. Jaichandren

1. Heard the Learned Counsel appearing for the petitioner and the Learned Counsel appearing on behalf of the respondent. At this stage of the

hearing of this writ petition, it had been submitted, on behalf of the respondent, that the impugned order, suspending the licence issued in favour of

the petitioner, may be set aside. However, the petitioner may be directed to participate in the enquiry to be conducted by the respondent, pursuant

to the notice issued to him, as per the procedures prescribed, under Rule 22(1) of The Tamil Nadu Liquor(License & Permit) Rules, 1981.

2. It had been further submitted that the respondent would consider the objections filed by the petitioner, if any, and pass appropriate orders

thereon, based on the enquiry, on merits and in accordance with law, after giving an opportunity of hearing to the petitioner.

3. It had been further submitted that it would be open to the petitioner to run

the bar in question, by following the procedures established by law

and as per the license conditions. In view of the above, the impugned order, suspending the licence issued in favour of the petitioner, is set aside.

The petitioner is directed to participate in the enquiry to be conducted by the respondent, pursuant to the notice issued to him. The enquiry shall be

conducted, as per the procedures prescribed, under Rule 22(1) of The Tamil Nadu Liquor(License & Permit) Rules, 1981. The respondent shall

conduct the enquiry and pass appropriate orders thereon, as expeditiously as possible, not later than four months from the date of receipt of a

copy of this order. The respondent shall enable the petitioner to run the bar in question, by removing the seal, which have been put up by them,

pursuant to the passing of the impugned order.

The writ petition is ordered accordingly. No costs. Consequently, connected Miscellaneous Petition is closed.